

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

2
Counter has
been filed.

for admission.

~~2012~~ Dec
2012 Bench

Rejoinder not filed.
For admission -

3-12-98 Dec
3-12-98 Bench

for Admission

DS
1/6/02 Bench

for Admission

1/8
28/6/02 Bench

4.12.98

At the instance of learned Counsel
for the petitioner, let it be noted in its
turn for hearing.

Recd-Checkmdu
4.12.98.

Member (1)

order Dated 17-06-02.

As per request made on behalf of
learned Counsel for the petitioner matter
is adjourned to 01.07.02 for hearing and
final disposal at the stage of admission.

Member (J)

Order Date: 01.07.2002

Heard Mr. D.P.Dhalsamant, learned Counsel
for the Applicant and Mr. J.K.Nayak, learned Addl.
standing Counsel, appearing for the Respondents.

Applicant's husband was Packer in the
Extra Departmental organisation of the Postal
Department. He died prematurely while in the
services. In the said premises whatever terminal
benefits were due to be paid to the Applicant
have been paid. A compassionate/has also been
given to her son. In the present Original
Application, the Applicant has prayed for a
direction to the Respondents to pay her Group
Insurance benefits which was introduced for
Extra Departmental personnel in the year 1992.

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She has also been paid some assistance from P & T. Compassionate (Welfare) Fund. In replies it has been explained that by the time Extra Departmental Group Insurance scheme was introduced in the year 1992, the Applicant's husband was also already 52 years old and since the scheme was not applicable to persons who were more than 50 years old as on 01.04.1992, the Applicant's husband was not a member of the Group Insurance scheme in question and, therefore, no benefits, arising out of the said Group Insurance scheme, is available to be paid to the present Applicant i.e. the widow of the Extra Department staff. The Applicant has also prayed for benefits out of the P & T Compassionate (Welfare) fund. Mr. Nayak, learned Addl. Standing Counsel for the Respondents explains that since compassionate employment has already been given to the son of the Applicant and some amount (approximately Rs.1,000/-) was paid from the P&T Compassionate fund to the Applicant (as it appears from Annexure-R/1), nothing more is to be paid to the Applicant.

Four copies of final order dt. 1.7.02 enclosed to counsel for better info.

[Signature]
SAC

03/07/02
In view of the aforesaid explanations given, which are acceptable, this Original Application is dismissed. However, without any costs.

[Signature]
01/07/2002
MEMBER (JUDICIAL)